

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2628/2001

(3)

New Delhi, this the 8th day of October, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Ct. Tarun Kumar No.709/C
R/o E-501, J.J.Colony
Inder Puri
New Delhi - 12.

...Applicant

(By Advocate Shri Arun Bhardwaj through
proxy counsel Shri Bhaskar Bhardwaj).

V E R S U S

UNION OF INDIA : THROUGH

1. Commissioner of Police
Police Headquarters
IP Estate
New Delhi.
2. Addl. Deputy Commissioner of Police
Central District, Delhi.

...Respondents

O R D E R (ORAL)

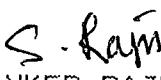
By Shri Shanker Raju.

The applicant has assailed simultaneous proceedings initiated by the respondents. Summary of allegations is also ~~yet to be~~ awaited.

2. FIR was lodged on 13-2-2001 and the chargesheet is yet to be filed before the competent Court.

3. In this view of the matter, learned counsel for the applicant seeks permission to withdraw the OA, as it is pre-mature.

4. OA is accordingly disposed of as withdrawn.


(SHANKER RAJU)

MEMBER (J)


(GOVINDAN S. TAMPI)

MEMBER (A)

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